

MANIPUR GAZETTE

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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, September 14, 2026

No. Leg/4/2026-SEC-LAW: The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on September 11, 2026 is hereby published in the Official Gazette for general information:

**THE MANIPUR TOWN AND COUNTRY PLANNING (SIXTH AMENDMENT)
ACT, 2026
(MANIPUR ACT NO. 3 OF 2026)**

AN

ACT

*further to amend the Manipur Town and Country Planning Act,
1975 (No. 11 of 1975)*

BE it enacted by the Legislature of the State of Manipur in the Seventy-seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Manipur Town and Country Planning (Sixth Amendment) Act, 2026. Short title and commencement.

(2) It shall be deemed to have come into force from the 9th day of July, 2026.

No. 11 of 1975 **2.** After section 22 of the Manipur Town and Country Planning Act, 1975 (hereinafter referred to as the Principal Act), the following section shall be inserted, namely:- Insertion of new section 22A.

“22A. (1) An Interim Master Plan for the development of any area (planning area) within Manipur, shall be drawn up by the Chief Town Planner in consultation with the Urban Local Body/ Planning and Development Authority and submit to the State Government for approval. Preparation of Interim Master Plan.

- (2) The Interim Master Plan may be submitted during the period of preparation/ finalization of a Master Plan and the construction approvals may be permitted based on this Interim Master Plan.
- (3) The validity of an Interim Master Plan shall be of eighteen months only and the plan shall be reviewed for every eighteen months till the publication of the Master Plan under section 23.
- (4) The planning boundary for the Interim Master Plan may comprise of a notified municipal area and its adjoining areas/ hinterland or any area which has been notified under section 3 of the Manipur Municipality Act, 1994 as a municipal/ revised municipal area with a recommended boundary for which objections, if any, already settled by the respective Deputy Commissioners of the proposed area.” .

Insertion of
new section
23A.

3. After section 23 of the Principal Act, the following section shall be inserted, namely:-

Publication of
Interim Master
Plan

“23A. (1) An Interim Master Plan shall be published in the Official Gazette and in not less than one registered local newspaper available in the locality to be affected by such Plan inviting opinion and objections, if any, to be submitted within a period of one month.

(2) After considering the objections and suggestions, if any, the State Government may, upon obtaining the advice of the Board, approve and adopt the Interim Master Plan.

(3) The Interim Master Plan so adopted shall be published by the State Government by notification in the Official Gazette.” .

Substitution of
section 24.

4. For section 24 of the Principal Act, the following shall be substituted, namely:-

Contents of
Master Plan
and Zoning
Regulations

“**24.** The plan to be prepared under sections 22 and 22A may include:-

- (a) a general Land-Use Plan for (i) residential, (ii) commercial, (iii) mixed use, (iv) industrial, (v) public and semi-public, (vi) traffic and transportation, (vii) agriculture, parks and playgrounds, (viii) pond, drain, river and canals;
- (b) zoning plan; and
- (c) a report giving relevant data and information in respect of the proposals in the plan, zoning regulations and any other matter which the State Government may deem necessary.”.

5. (1) The Manipur Town and Country Planning (Sixth Amendment) Ordinance, 2026 (Manipur Ordinance No. 2 of 2026) is hereby repealed. Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

ARUN KUMAR SINHA,
Principal Secretary (Law).
Government of Manipur.